

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

Application No.37/2023

BETWEEN:

SRI. PARAMESH. V

..... Applicant

AND

**THE DEPUTY COMMISSIONER
AND OTHERS**

..... Respondents

Memo

The undersigned counsel most humbly submits that;

1. The applicant has been alleged with the offences under section 307,324,504,506 of IPC in the file of the Hon'ble Additional Chief Metropolitan Magistrate, Bangalore in Cr. No.49/2024 in Kadugodi Police Station V/s Paramesh.
2. The Hon'ble court observed the alleged offences are serious in nature and reasons in the remand application in Cr. No.49/2024 and considering the facts of the case and all the other criminal cases filed against the said applicant the Hon'ble court has detained the applicant in the JUDICAL CUSTODY since July 1st 2024. . The copy of the order sheet is herewith attached.
3. On perusal of the investigation, List of criminal cases which have been registered against the Applicant in Karnataka are as follows:

Sl. No.	FIR No.	Police Station	Offences
1.	Cr. No. 49/2024	Kadugodi P.S.	307, 504 & 506
2.	CC No: 12189/2023	Kadugodi PS V/S Paramesh V	447, 427, 323, 504, 506, 149
3.	Cr. No. 142/2015	Hosakote PS V/S Paramesh V	143, 147, 149, 332, 353, 504
4.	(FIR No: 143/2015) CC No: 151/2016	Hosakote PS V/S Paramesh V	143, 147, 148, 114, 323, 427, 435, 327, 504, 5068, 14
5.	FIR No: 66/2016 CC No: 236/2017	Anugondahalli PS V/S Paramesh V	384, 511
6.	(FIR No: 58/2021) CC No: 5665/2021	Anugondahalli PS V/S Paramesh V	379



Advocate for Respondent No.10

Place: Chennai

Date : 18/07/2024

IN THE COURT OF ADDL CHIEF JUDICIAL MAGISTRATE,
BENGALURU RURAL DISTRICT, BENGALURU

FIR.NO,49/2024

Complainant : Kadugodi Police Station

V/s.

Accused:- Paramesh

Dated: 01.07.2024

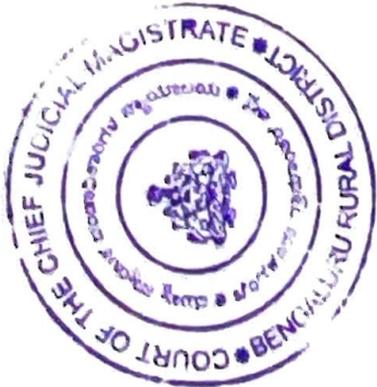
Accused is produced before me in open court at 4.30 p.m. by Complainant Police.

An enquiry the accused did not complain of any ill treatment by police and there are no physical injuries found. Accused stated that the arrest was made at 10.00 a.m. today, grounds of arrest informed, arrest was intimated to the family of accused. Supreme Court guidelines complied.

Perused the FIR, compliance of arrest guidelines, medical certificate, remand application etc. Offences alleged are P/U/Section 307, 324, 504, 506 of IPC, which are non-bailable in nature.

Sri.ASB., files power for accused.

In the present case the alleged offences are serious in nature and it is to be dealt with carefully. In view of the above discussions, for reasons stated in "remand application" and



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considering the facts of the case the apprehension of police appears to be true. Hence, detention of accused in Judicial Custody is necessary..

Accused is remanded to Judicial Custody till 15.07.2024.

Rd
the Accused by
JCNarrant By
Venkatesh N
Puff 1.6 PC-2261

C/c ACJM, BRD,
Date 01.07.2024

ಅಧೀನ ನಡವಳಿ
ಪಂ. ಸಚಿವರು

